

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH, (COURT-II)**

(IB)-667(ND)2019

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
18.02.2020**

**NAME OF THE COMPANY: Renu Proptech Pvt. Ltd. V/s. M/s. Red  
Topaz Real Estate Pvt. Ltd.**

**SECTION: 7 of IBC Code, 2016**


**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present for the Petitioner : Ms. Gurmeet Bindra, Ms. Simran Sharma,  
Mr. Rohit Bohra, Advocates Mr. Gaurav  
Gupta, Advocate for Applicant, Mr. Kaustav  
Saha for R-3, Mr. Manu Monga, Advocate  
for R-10.**

**Present for the Respondent : Mr. SP Singh Chawla, Mr. Shubham bansal,  
Advocates for R-12, Mr. Manish Paliwal for  
ex-director**

**ORDER**

IA No-1158 of 2020 is filed by HDFC Bank stating that two vehicles have still not been handed over by ex-director despite their undertaking given in the meeting of the CoC held on 3<sup>rd</sup> October, 2019. Notice of this IA is accepted by Mr. Manish Paliwal. List this case on 2<sup>nd</sup> March, 2020 for further consideration.



**(L.N. GUPTA)  
Member (T)**



**(INA MALHOTRA)  
Member (J)**